

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2953
ANSWERED ON:10.12.2014
RECOMMENDATION FOR CBI INQUIRY
Rajesh Shri M. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases recommended by the Kerala State Government to the Union Government for initiating CBI inquiry during the last three years and the current year;
- (b) the number of cases in which inquiry was initiated along with the number of cases which are pending;
- (c) whether the Union Government has not accepted the recommendation of the State Government for initiating CBI inquiry in certain cases; and
- (d) if so, the details thereof and the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): CBI has registered a total of 60 cases (59 Regular Cases and 01 Preliminary Enquiry) on the recommendation/reference of Kerala State Government to the Union Government during the last three years i.e. 2011, 2012, 2013, 2014 (upto 31.10.2014). The year wise break-up of these cases is as under:-

Year	No. of Cases
2011	37
2012	03
2013	11
2014	09 (08RCs & 01PE)
(upto 31.10.14)	
Total	60

(c) & (d): The Union Government generally accepts the recommendation of the State Government for initiating CBI inquiry in cases after due deliberation and also consultation with Central Bureau of Investigation. CBI takes up cases for enquiry based on its feasibility and only on the consent of concerned State Governments or when it is so entrusted by the Central Government after obtaining the consent of State Government concerned and otherwise when directed by the Hon'ble Supreme Court of India & High Courts.